

Mosaic tiles factories are generally in the small scale sector and their needs are catered to by the State Director of Industries. Quotas for cement has been fixed for each state Govt, on the basis of the consumption of cement during the past five years and the requirement of various units borne on the list of State Directorate of industries are met out of this quota. Allocations are made according to the recommendations of the State Government. State Governments have been advised that the requirement of small scale industrial units should be given due consideration and so far as units having export potential are concerned these should be given priority and preferential treatment in the allotment of cement.

#### **SETTING UP OF CENTRAL PUBLIC SECTOR UNDERTAKINGS IN BIHAR**

841. SHRIMATI PRATIBHA SINGH : Will the Minister of PLANNING be pleased to state :

(a) whether any proposals for setting up Central Public Sector Undertakings in Bihar during the Fifth Five Year Plan have been mooted by State Government, if so, the details thereof; and

(b) the decision taken thereon ?

"THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) No specific proposal has been received.

(b) Does not arise.

#### **EXPANSION BY FOREIGN COMPANIES IN INDIA**

842. SHRIMATI PRATIBHA SINGH : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) the names of the foreign companies which have applied for expansion of their production capacity during 1973-74;

(b) the cases in which such expansion has been granted and on what grounds; and

(c) the details of the cases still pending with the authorities concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M.B. RANA): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### **PROPOSALS OF DELHI ADMINISTRATION FOR EDUCATED UNEMPLOYED PERSONS DURING FIFTH FIVE YEAR PLAN**

843. SHRI GANESHI LAL MALI : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that Delhi Administration has recently sent various proposals to the Planning Commission for employment to educated unemployed persons during the Fifth Five Year Plan;

(b) if so, the detail is thereof; and

(c) the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c) No separate scheme has been drawn up by the Delhi Administration for employment to educated unemployed persons during the Fifth Five Year Plan. However, in the Fifth Five Year Plan drawn up by the Delhi Administration, schemes in the sectors of medium and small scale industries, agriculture, power, cooperation, medical and health services education etc., have been included, implementation of which is expected to provide substantial employment to the educated unemployed.

#### **AGREEMENT WITH HUNGARY FOR SCIENTIFIC AND TECHNICAL COOPERATION**

844. SHRIMATI RATHNABAI SREENIVASA RAO :

SHRIMATI SUSHILA SHANKAR  
ADIVAREKAR :

SHRI M. S. ABDUL KHADER :

Will the Minister for INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether an agreement has been signed with Hungary for scientific and technical cooperation;

(b) if so, the details thereof; and

(c) what are the other countries with whom such agreements have so far been signed.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes. The Indo-Hungarian agreement on science and technology was signed on 14th February 1974.

(b) The agreement provides for contracts between the concerned scientific institutions in the two countries participation in scientific conferences, exchange of publications, documentation, visits of senior experts in the identified fields to elaborate the joint research programmes, etc. A 2-years Working Programme has been drawn up for implementation under this agreement which includes cooperation in the field of

building sciences, chemical technology, tropicalisation of equipments, ceramics, glass, food technology, geology, development of metallurgy of aluminium, production and evaluation of various refractory materials, study of industrial research organisation, research utilisation and industrial research information and cooperation in the field of science policy.

(c) Agreements on cooperation in the field of science and technology have also been signed with the German Democratic Republic, the USSR, Czechoslovakia and Federal Republic of Germany.

#### **TSELECTION OF SCHEDULED CASTES AND SCHEDULED TRIBES CANDIDATES FOR SCHOLARSHIPS**

542. SHRIMATI KUMUDBEN MANI-SHANKER IOSHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Scheduled Castes and Scheduled Tribes candidates selected during 1973-74 for scholarships given by the Central Government;

(b) what is the procedure for selecting candidates; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) There are separate schemes for scholarships for studies abroad and for studies in India for the Scheduled Castes and Scheduled Tribes.

Under the Scheme of 'National Overseas Scholarships' to these Classes, 20 scholarships to Scheduled Castes and 5 to Scheduled Tribes were awarded during 1973-74. For Post-Matric Studies in India, the number is likely to be about 3 lakhs.

(b) and (c). For scholarships for studies abroad applications are invited on all-India basis. The applications received are scrutinised by a screening committee. Thereafter, a Selection Committee consisting of a Chairman (non-official) and experts as members with a representative of the Ministry interview the candidates and draw up a panel.

For post-matric scholarships for studies in India, applications are invited by the State Governments/Union Territory Administrations and all the eligible candidates of Scheduled Castes and Scheduled Tribes are awarded scholarships.

#### **IPERCENTAGE OF LITRACY IN INDIA**

"574. SHRI DWIENDRALAL SEN GUPTA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the latest percentage of literacy in India;

—(•) Transferred from the 6th March 1974.

(b) the percentage of literacy amongst the Scheduled Castes and Scheduled Tribes separately;

(c) the percentage of literacy amongst the Scheduled Castes and Scheduled Tribes women separately; and

(d) what steps Government have taken to cover the gap of literacy among the Scheduled Castes and Scheduled Tribes ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) 29.45%.

(b) Scheduled Castes—1471%.

Scheduled Tribes—11.29%

(c) Scheduled Castes women—6.45%

Scheduled Tribes women—4.86%.

(d) Various measures have been taken to cover the gap of literacy among the Scheduled Castes and Scheduled Tribes as described in the Annexure. (See below)

Note : The above figures are provisional figures of 1971 Census. The figures are inclusive of population in the age-group 0-4.

#### **ANNEXURE**

Special educational programme for the benefit of Scheduled Caste and Scheduled Tribe students is being undertaken under the backward Classes Sector. Educational facilities like scholarships/stipends, book grants etc. are provided at pre-matric level to students belonging to these communities. They are exempt from payment of tuition and examination fees. Besides, hostel accommodation is provided where necessary and special coaching arrangements are made for week students.

2. For post-matric studies, scholarships are awarded to Scheduled Castes (including Neo-Buddhists) and Scheduled Tribes students. All students eligible under the rules are awarded post-matric scholarships. The number of such scholarships is not pre-determined. For 1973-74 the total number of awards is likely to be about 3 lakhs.

3. Students belonging to Scheduled Castes and Scheduled Tribes are also awarded scholarships to go abroad for higher education. 17 scholarships (11 for Scheduled Castes and 6 for Scheduled Tribes) are available to these students every year

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#### **PAPERS LAID ON THE TABLE**

I. THE INDIAN ADMINISTRATIVE SERVICE (REGULATION OF SENIORITY) AMENDMENT RULES, 1973.

II. THE INDIAN ADMINISTRATIVE SERVICE (REGULATION OF SENIORITY) AMENDMENT RULES, 1974.

III. THE INDIAN ADMINISTRATIVE SERVICE (REGULATION OF SENIORITY) AMENDMENT RULES, 1973.